

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 7639/Del/2018
Assessment Year : 2009-10**

**MS. RUCHI GARG,
F.22, F-BLOCK, MODEL
TOWN-II,
DELHI – 110 009
(PAN: AAIPG1671M)
(Appellant)**

**Vs. DCIT, CENTRAL CIRCLE, NOIDA,
NOIDA,
UTTAR PRADESH
(Respondent)**

Appellant by : Sh. Nippun Mittal, CA
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **12.03.2021**
Date of pronouncement : **12.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2009-10 is directed against the order of Learned CIT(A)-IV, Kanpur.

2. The assessee vide her letter dated NIL has requested for withdrawal of the appeal filed by her and stated that she has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 12th March, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

